

Central Administrative Tribunal, Principal Bench

Original Application No. 667 of 1998

New Delhi, this the 3rd day of August, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)

Hon'ble Mr. Kuldip Singh, Member (J)

Dr. T.D. Yadav
Principal Scientist
Division of Entomology
Indian Agricultural Research Institute (IARI)
New Delhi-12.

- Applicant

(By Advocate - None)

Versus

1. Union of India through
The Secretary,
Department of Agricultural Research &
Education, (DARE), Krishi Bhawan,
New Delhi-1.

2. The President,
Indian Council of Agricultural Research (ICAR),
Krishi Bhawan,
New Delhi-1.

3. Director,
Indian Agricultural Research
Institute (IARI),
New Delhi-12.

4. Dr. N. Ramakrishnan
Head,
Division of Entomology
Indian Agricultural Research Institute (IARI)
New Delhi-12.

5. Dr. O.P. Lal
Principal Scientist,
Division of Entomology
Indian Agricultural Research Institute (IARI)
New Delhi-12.

- Respondents

(By Advocate - Sh. Ravinder Dayal)

O R D E R (ORAL)

By Hon'ble Mr. S. R. Adige, Vice Chairman(A)

1. Shri Dayal states that applicant had
unfortunately expired on 14.10.99 and till today
applicant's counsel has not taken any steps to implead his
legal heirs. In this connection we note that on 28.6.2000,
applicant's counsel had sought 2 weeks time to implead.

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legal heirs of the applicant but so far that has not been done. Shri Dayal points out that under law, legal heirs are required to be impleaded within a maximum period of 3 months from the date of death of the applicant. As the same has not been done, the O.A. abates, and is accordingly disposed of.

2. Interim order if any stands vacated.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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